

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA Nos. 422 of 2015 and 423 of 2015 in DFR No. 1466 of 2015**

**Dated: 10<sup>th</sup> March, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Punjab Alkalies & Chemicals Ltd. ... Appellant(s)  
Versus  
Punjab State Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Sowmya Saikumar, Mr. Sandeep  
Bajaj and Ms. Nishtha Sikroria

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1 and  
Mr. Anand K. Ganesan for PSPCL

**ORDER**

The learned counsel for the respondent wants to trace out some rulings, on the point of *delay and re-filing of appeal*, rendered by Court-I of this Appellate Tribunal.

Post this matter for hearing the said IAs on **02<sup>nd</sup> May, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/kt